

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.409**  
**Appeal No. 54/ND/252/2023**

**IN THE MATTER OF:**

Novelty Spinning Mills Private Limited	...	Appellant
Versus		
Registrar Of Companies Delhi And Haryana New Delhi	...	Respondent

**under Section 252 (3)**

**Order delivered on 23.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Mrinal Bharat Ram and Mr. Umang Goyal, Advs.
For the I.T. Department	: Mr. Puneet Rai, Adv. SSC along with Adv. Nikhil Jain for Income Tax Department
For the ROC	: Mr. Aakash Sharma, Ms. Jyoti Khurana, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the ROC is present physically. Ld. Counsel for the Income Tax Department is present through VC. Ld. Counsel for the ROC has submitted that he already filed the report, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Income Tax Department submitted that he yet to receive instructions from the Income Tax Department and seeks some time to file the report. Ten days time is granted to file the report. List the matter on **04.06.2024**.

**-SD-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**